

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM

आयकरअपीलसं./ITA No.279/SRT/2018

(निर्धारणवर्ष / Assessment Year: (2013-14)

(Virtual Court Hearing)

Odhavkrupa Construction, A/7/2, Rachana, Bank of Baroda, Near Gujarat Housing Board, Tithal Road, Valsad.	V s.	The Income Tax Officer, Ward-3, Valsad.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AACFO 1487 D		
(Assessee)		(Respondent)

Assessee by : Shri Krunal Masrani - CA

Respondent by : Ms.Anupama Singla – Sr.DR

मुनवाईकीतारीख/ Date of Hearing : 18/06/2021

घोषणाकीतारीख/Date of Pronouncement: 18/06/2021

आदेश / O R D E R

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

At the outset itself, Shri Krunal Masrani, CA appeared on behalf of the assessee stated that assessee has submitted an application in the Registry dated 16.06.2021 stating therein that he has opted the benefit of the “**Direct Tax Vivad Se Vishwas Act, 2020**”. A copy of FORM-5 under ‘the Direct Tax Vivad Se Vishwas Act, filed by the assessee in the Income Tax Department on 12.03.2021, vide Certificate No.148410950090121 issued by **Principal Commissioner of Income Tax, Valsad** for ITA No.279/SRT/2018 is also placed before the Bench. The Assessee prayed for withdrawal of the appeal to which, the learned Departmental Representative did not raise any objection.

2. We have heard both the parties and gone through FORM-5 filed by the assessee to obtain the benefit of ‘**Vivad Se Vishwas Scheme**’ and noted that assessee has prayed for withdrawal of the appeal. The Ld.Sr.DR for the Revenue

did not have any objection if the said appeal is withdrawn by the assessee.
Consequently, we treat this appeal as withdrawn.

3. In the result, appeal of the Assessee (ITA No.279/SRT/2018 AY.2013-14) is dismissed as withdrawn.

Order is pronounced at the time of hearing of appeal on 18/06/2021 in the Virtual Court of hearing.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER

Surat /दिनांक/ Date: 18/06/2021 /sgr

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

/ / TRUE COPY / /

Assistant Registrar/Sr. PS/PS
ITAT, Surat